

on the 15th June, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that the House has no recommendations to make to the Lok Sabha in regard to the said Bill."

13 hrs.

ARREST OF MEMBERS

MR. SPEAKER : I have to inform the House that I have received the following wireless message, dated the 20th June, 1971, from A. C. M. I., Kanpur :—

"Shri R. R. Sharma and Shri Mahadeepak Singh Shakya, Members, Lok Sabha, were arrested at 11.05 hours on the 20th June, 1971, at Kanpur Central Railway Station, under Sections 147/341, Indian Penal Code, read with Section 120, Railway Act, and lodged in District Jail, Kanpur. The abovementioned members along with several others belonging to Bhartiya Jan Sangh were demonstrating at Railway Station against the increase in railway fares and obstructed the movements of the Lucknow-Jhansi Mail by standing before the railway engine of the train. Offence cognizable. They were offered to be released on bail but refused to furnish bail. Case Crime No. 445 registered at Police Station, Government Railway Police, Kanpur."

MR. SPEAKER : We will take up the next item after lunch. I may tell the hon. Members that it was decided by the Business Advisory Committee and accepted by this House that there will be no lunch hour from tomorrow onwards. So, You can have either a heavy brunch or go without lunch as you like. This is your last lunch today.

श्री हुकम चन्द काडवाय (बुरेवा) : यह लंच कब तक नहीं होगा ?

MR. SPEAKER : As long as you do not reduce your weight.

13.05 hrs.

*The Lok Sabha adjourned for Lunch till
Fourteen of the Clock*

*The Lok Sabha re-assembled after lunch at seven
minutes past fourteen of the clock*

[MR. DEPUTY-SPEAKER in the Chair]

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, I have written a letter about the fraudulent action taken by the Chairman of IOC. Before the Commission they produced a fraudulent file, a dummy file. It is a very serious matter. Government should take note of this, arrange for a thorough investigation and see that sort of thing is not repeated in future. It has come up very prominently in the press this morning.

14.05 hrs.

STATUTORY RESOLUTION RE : PROGLAMATION ISSUED UNDER ARTICLE 356 IN RELATION TO THE STATE OF GUJARAT

THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS (SHRI
MOHSIN) : Sir, on behalf of Shri K. C.
Pant, I beg to move :

"That this House approves the Proclamation issued by the President on the 13th May, 1971, under article 356 of the Constitution in relation to the State of Gujarat."

Copies of the Governor's Report relating to the issue of the Proclamation have been laid on the Table of the House. I shall briefly relate the circumstances necessitating recourse to the provisions of article 356.

It may be recalled that immediately before a motion of no confidence was to come up for consideration in the Legislative Assembly on the 31st March 1971 the Chief Minister, Shri Hitendra Desai, submitted his resignation. However, subsequently he staked his claim to be invited to form a new Ministry. On coming to the conclusion that Shri Hitendra Desai enjoyed the support of the majority of the members of the Legislative Assembly, the Governor invited him to form a new Ministry, which Shri Hitendra Desai did on the 7th April